

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

ITEM No. 205  
(IB)-694(PB)/2018

**IN THE MATTER OF:**

**L & T Finance Ltd.**

.... **APPLICANT / PETITIONER**

**Vs**

**Zillion Infraprojects Pvt. Ltd.**

.... **RESPONDENT**

**SECTION:**

**Under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 08.08.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the RP

Mr. Vinod Chaurasia, Adv. with Mr. Harish Taneja, RP  
in person.

**ORDER**

**CA-1507(PB)/2019:-**

The matter has been heard by Bench No. II comprising of Ms. Ina Malhotra, Hon'ble Member (Judicial) and Ms. Deepa Krishan, Hon'ble Member (Technical). However, Ms. Deepa Krishan has remitted the office and the matter can now be decided by Ms. Ina Malhotra, Hon'ble Member (Judicial). Let the paper book be placed before the said bench.

The application stands disposed of.

  
**(M.M.KUMAR)**  
**PRESIDENT**

  
**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**